

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1801 OF 2019 & IA NO. 839 OF 2019 IN
DFR NO. 175 OF 2019**

Dated : 14th October, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Mahati Hydro Power Project Pvt. Ltd ... Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Mr. Amal Nair
Ms. Swapna Seshadri
Mr. Damodar Solanki for R2

ORDER

IA NO. 1801 of 2019
(Appl. for condonation of delay in re-filing)

We have heard learned counsel for the applicant/appellant.

For the reasons set out in the application, delay of 112 days in re-filing the appeal is condoned. IA is allowed and disposed of accordingly subject to payment of Rs. 1000/- to ***National Association for Blind, Delhi State Branch, Sector-5, R.K. Puram, New Delhi-110022..***

IA No. 839 of 2019 IN DFR No. 175 of 2019

Issue notice to the Respondents on IA No.839 of 2019 (*delay in filing*) as well as on the main Appeal returnable on 23.10.2019. Dasti, in addition, is also permitted.

List the matter on **23.10.2019**.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

Pr/pk